

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 23.11.2015**

**OA No. 560/2013**

None present for the applicant.  
Mr. M.K. Meena, counsel for respondents.

From the communication dated 31.03.2015 (Annexure R/1), it is noticed that the applicant has given an undertaking dated 21.03.2015 before the authorities stating that he is not willing to contest his case in CAT as he has been given appointment and that he requested his counsel not to contest his case further.

From perusal of the order-sheets, it is also noticed that the applicant and his counsel were repeatedly absent on several previous posting dates. Today also there is no representation for the applicant. It appears that the applicant is not interested in prosecuting the matter. The Original Application is, therefore, dismissed in default for non-prosecution.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER

Kumawat